CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT AND LETTER OF OFFER

FOR THE ATTENTION OF THE SHAREHOLDERS OF

CAIRN INDIA LIMITED

Having its Registered Office at: 101, West View, Veer Savarkar Marg, Prabhadevi, Mumbai – 400 025; Tel: +91-22 2433 8306; Fax: +91-22 2431 1160

This corrigendum to the Public Announcement and Letter of Offer is being issued by JM Financial Consultants Private Limited ("Manager to the Offer") on behalf of Twin Star Energy Holdings Limited ("TSEHL" and formerly known as THL Aluminium Limited) and Vedanta Resources Plc ("Vedanta" and together with TSEHL referred to as the "Acquirers") along with Sesa Goa Limited ("Sesa Goa") and Sesa Resources Limited (formerly known as V.S. Dempo and Co. Limited) ("SRL" and together with Sesa Goa as the "Persons Acting in Concert" or "PACs") pursuant to and in compliance with Regulations 10 and 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments (the "SEBI (SAST) Regulations"/"Regulations"). The shareholders of Cairn India Limited ("Cairn"/"Target Company") are requested to note the following developments/amendments with respect to and in connection with the Public Announcement issued on August 17, 2010 ("PA") and the earlier corrigendum to the PA dated April 5, 2011 and the Letter of Offer dated April 1, 2011.

1. BACKGROUND TO THE OFFER

Pursuant to the amendment agreement to the SPD dated April 6, 2011, the Acquirers and the Sellers have agreed to the extension of the long stop date for the completion of all conditions (unless waived where permitted) from April 15, 2011 to May 20, 2011. Accordingly the date of "April 15, 2011" mentioned in clause 7 (d) of the PA and clause 3.1.7 (c) on page 3 of the Letter of Offer shall be replaced with "May 20, 2011".

2. DETAILS OF THE COMPANIES PROMOTED BY THE ACQUIRERS AND THE PACS

On page 49 of the Letter of Offer, the economic holdings of Vedanta in THL Zinc Ventures Limited and THL Zinc Limited as on March 31, 2010 and March 31, 2009, as specified under "S no. 41" and "S no. 42" of the table stands corrected to "100%" as against "Nil".

3. BACKGROUND OF THE TARGET

On page 66-68 of the Letter of Offer, refer to table in clause 7.22:

- In S. No. 3 and under the column "Dated" the following shall be inserted "November 17, 2009". Further the current text under the column "Amount under Consideration" of the Letter of Offer, shall be replaced with "Approx. Rs. 2,394,000 thousand (this amount under consideration is determined at Dec 31, 2010)".
- In S. No. 4 and under the column "Status" the current text in the Letter of Offer is to be replaced with "Arbitration is currently in progress".
- In S. No. 5 and under the column "Dated" the following shall be inserted "2009". Further the current text under the column "Amount under Consideration" in the Letter of Offer, shall be replaced with "Differential tax (4% - 2% = 2%) over RJ crude oil sales. This depends on quantities sold" instead of "Yet to be ascertained". Additionally the current text under the column "Status" in the Letter of Offer shall be replaced with "GoR & others filed their counter affidavits. Cairn filed rejoinder. Date for hearing yet to be fixed" and the current text under the column "Brief description of case" in the Letter of Offer, shall be replaced with "These writ petitions have been filed against the communications and show cause notices issued by Rajasthan Government demanding 4% tax on crude sales though they are interstate sales for which 2% tax applies".
- In S. No. 6, the current text under the column "Status" in the Letter of Offer shall be replaced with "Both Union of India and Govt of Rajasthan yet to file their replies" and the following text currently appearing under the column "Brief description of case", in the Letter of Offer, "Hearing scheduled on February 15, 2010. Government of India and Govt of Rajasthan yet to file their replies" stands deleted.

4. GENERAL

This corrigendum to the Public Announcement should be read in conjunction with the PA and the earlier corrigendum to the PA dated April 5, 2011 and the Letter of Offer dated April 1, 2011. Terms not defined herein will have the same meanings as defined in the PA and/the Letter of Offer. All other terms and conditions of the Open Offer remain unchanged. For more details please refer to the Letter of Offer dated April 1, 2011.

This corrigendum to the Public Announcement will also be available on the SEBI's website (www.sebi.gov.in). Eligible persons to the Offer may also download a copy of the Letter of Offer, Form of Acceptance cum Acknowledgement and Form of Withdrawal, which will also be available on the SEBI's website from the Offer Opening date i.e. April 11, 2011.

The Acquirers and the PACs along with their respective board of directors accept full responsibility for the information contained in this corrigendum and also for their obligations as laid down in terms of the SEBI (SAST) Regulations.

MANAGER TO THE OPEN OFFER	REGISTRAR TO THE OPEN OFFER
JM FINANCIAL	LINK INTIME INDIA PVT LTD
JM Financial Consultants Private Limited 141, Maker Chambers III, Nariman Point Mumbai 400 021 Tel.: +91-22 6630 3030; Fax: +91-22 2204 7185 Email: lakshmi.lakshmanan@jmfinancial.in Contact Person: Ms. Lakshmi Lakshmanan	**Link Intime India Private Limited** C-13, Panalal Silk Mills Compound L B S Marg, Bhandup (W), Mumbai 400 078 Tel.: +91-22 2596 0320; Fax: + 91-22 2596 0329 Email: nilesh.chalke@linkintime.co.in Contact Person: Mr. Nilesh Chalke

OPEN OFFER OPENS ON: Monday, April 11, 2011

OPEN OFFER CLOSES ON: Saturday, April 30, 2011

Issued by Manager to the Offer for and on behalf of the Acquirers and the PACs.

Place : Mumbai

Date : April 12 , 2011

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